NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1484/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.12.2017

NAME OF THE PARTIES:

Kalindee Rail Nariman

V/s.

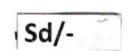
Arshiya Rail Infrastructure Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Priyanka Dabade	Adr ther Operation Deltars	P.J. Datach
2.	Téja Rene Holding fre Að V Sunto Sonansane	Add for Operational Creditors	Ber .

ORDER CP 1484/I&BC/NCLT/MB/MAH/2017

- Present both sides and stated that there is a possibility of amicable settlement. Seeking two weeks' time.
- 2. As a result, adjourned to 21.12.2017.



M.K. SHRAWAT Member (Judicial)

Date: 04.12.2017